

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

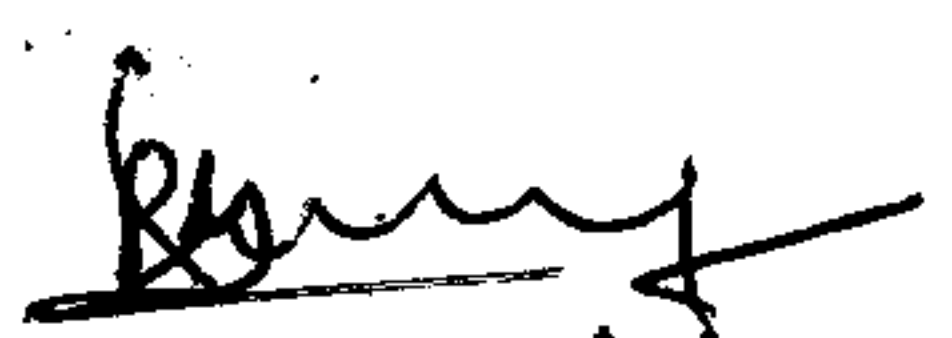
TP No. 119/NCLT/AHM/2016  
( CP No. 23/2015)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2019**

Name of the Company: Dhiren Pratapmal Bhandari  
V/s.  
DB Shapriya Construction Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Nishan Megumdar (For V.K. Shah)	Adv.	Respondent 4	Ns
2.	Sudhir Mehta	Adv.	Petitioner	 (Sudhir Mehta)
2	KUNJAL DALAL	ACS	Res p. 2	A. Dam

**ORDER**

The Parties are represented through their respective Learned Counsel(s).

At the request of both side's Counsels, the matter is adjourned.

List the matter on 29.08.2019

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER (JUDICIAL)**

Dated this the 27th day of June, 2019.